

(a) whether a chimney of CCT's Cement factory at Mandhar (M.P.) has collapsed;

(b) if so, the reasons therefor and the loss caused to Government;

(c) whether Government propose to make an enquiry in the matter to fix responsibility; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) No, Sir.

(b) to (d). Do not arise.

PROGRESS MADE BY NETAJI ENQUIRY COMMISSION

5637. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Justice G.D. Khosla has been given some other assignments besides the Commission work on Enquiry into Netaji mystery;

(b) if so, the nature of such additional work entrusted to him; and

(c) whether such additional works will hamper the work of Netaji Enquiry Commission?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN): (a) and (b). Shri Justice G.D. Khosla is also the chairman of the Reviewing Committee on National Academies and I.C.C.R. and the Film Institute of India Enquiry Committee appointed by the Ministry of Education and the Ministry of Information and Broadcasting respectively.

(c) The Commission has not expressed any such difficulty.

COUNSEL FOR ASSISTING NETAJI ENQUIRY COMMISSION

5638. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether the counsel for assisting the Netaji Enquiry Commission has not been appointed as yet;

(b) if so, whether the work of the Commission failed to proceed with the investigation work as desired;

(c) whether many witnesses, including Col. Habibur Rahman, who is now in Pakistan and who claims to be the only eye witness of the alleged plane crash, have not been examined yet; and

(d) whether the time for completing the work of the Commission will be extended?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F.H. MOHSIN) (a) the Counsel for assisting the Netaji Enquiry Commission has already been appointed?

(b) Does not arise.

(c) It is for the Commission to decide as to who should be examined as a witness. The Commission has already invited all persons, who might have any information on the subject, to appear before the Commission. It is understood that Col. Habibur Rahman has not been willing to appear before the Commission.

(d) It is hoped that the Commission would complete its work by the 30th June, 1972 when its term is due to expire.

QUALITY AND PRODUCTION OF PAPER

5639. SHRI SHRIKISHAN MODI: SHRI P. GANGADEB:

Will the Minister of INDUSTRIAL DEVELOPMENT pleased to be state :

(a) whether, Paper Industry is undergoing deterioration and whether there is low quality production and inadequate distribution of paper in the country ; and

(b) if so, the steps Government propose to take in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR

PRASAD): (a) Although some complaints have been received about the quality of writing and printing paper produced by some mills and also about occasional shortages, the overall position is not unsatisfactory.

(b) Twenty schemes have been approved under the Crash Programme for increasing the production of paper by about 1 lakh tonnes by the end of 1973. Thirtyfive new schemes have also been approved for the establishment of additional capacities to meet the long term needs for writing and printing paper. Complaints about the quality and shortages of paper as and when received are immediately attended to through the Ad-hoc Committee on Paper Industry, which is an informal tripartite body consisting of representatives of Government, industry and consumers. Complaints investigation cells have also been set up by the Industry. The Indian Standards Institution has also recently evolved standards on the common varieties of paper. The quality of certain varieties of paper now produced in some of the mills should improve on their adoption of ISI Standards.

#### WORKING OF INDUSTRIAL ESTATES

5640. SHRI M. KATHAMUTHU: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state:

(a) whether Government have reviewed the working of the Industrial Estates set up in the various States; and

(b) if so, the results thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) and (b). Review is undertaken by the Development Commissioner for small Scale Industries from time to time in consultation with the State Governments. The position is indicated below:-

	31-3-1965	31-3-1971
No. of completed Industrial Estates.	235	455
Sheds constructed.	5183	10317
Sheds allotted.	4892	9095
Sheds occupied.	3794	8263
Sheds working.	3134	6338
Persons employed.	46581	106102
Annual production.	Rs. 37.8	Rs. 154
	crores	crores.

सदर बाजार, दिल्ली में 16 अप्रैल, 1972 की आग लगने के कारण

5641. श्री ईश्वर चौधरी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) 16 अप्रैल 1972 को सदर बाजार में आग लगने की घटनाओं के मुख्य कारण क्या थे;

(ख) इसके परिणामस्वरूप अनुमानतः कितनी हानि हुई।

(ग) क्या ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिए सरकार ने कोई निदेश जारी किये हैं; और

(घ) यदि हां, तो उसका ब्यौरा क्या है ?

गृह मंत्रालय में उप-मंत्री (श्री एक०एच० भोहरिण) : (क) की गई जांच से पता लगा है कि आग आकस्मिक प्रवृत्ति की थी और बिजली के तारों में शॉर्ट सर्कट के कारण लगी थी।

(ख) कुल मिलाकर 78 दुकानें जली थीं और अब तक लगभग 20,45,400 रुपये मूल्य के सामान के क्षतिग्रस्त होने की सूचना है।

इसके अतिरिक्त, प्रारम्भिक मूल्यांकन के अनुसार दिल्ली विद्युत प्रदाय उपक्रम के संयंत्रों को लगभग 20,000 रुपये की क्षति हुई है।

(ग) और (घ) ऐसे कोई निदेश नहीं दिए गये हैं। किन्तु सन् 1968 तथा 1969 में दिल्ली प्रशासन द्वारा नियुक्त किए गये दो जांच (अरिन) आयोगों की रिपोर्टों की प्रतियां, जिनमें ऐसी आगों से बचने के संभावित उपायों का सुझाव दिया गया है, प्रक्रिया तथा कार्यान्वयन के लिए दिल्ली नगर निगम तथा दिल्ली विद्युत प्रदाय उपक्रम को भेजी गई थीं।